

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00379/2019

Jabalpur, this Wednesday, the 01st day of May, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Pannalal Premdas,
Aged about 54 years,
S/o Shri Premdas,
R/o EWS-7 Housing Board Colony
Dr. U.K. Shukla Line,
Pandit Deendayal Nagar,
Old Itarsi 461111 (MP)

-Applicant

(By Advocate-**Shri Anoop Nair**)

V e r s u s

1. Union of India,
Through the Secretary
Ministry of Railways
Railway Board,
Rail Bhawan
New Delhi 110011

2. West Central Railway
Through General Manager
Opp. Indira Market
Jabalpur 482001

3. Divisional Railway Manager,
West Central Railway
Bhopal Division
Habibganj Bhopal 462001

- Respondents

(By Advocate-**Shri A.S. Raizada**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant was working with the respondent-department and he took voluntary retirement on 31.03.2017.

2. He obtained the service book under Right to Information Act, which shows as date of first appointment as 01.08.1982 (Annexure A-1) and another date showing as 09.08.1985 which is in different hand writing.

3. The applicant has submitted his representation dated 11.01.2018 (Annexure A/5) to the respondents, which is still pending for consideration.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 11.01.2018 (Annexure A/5) in a time bound manner, with a reasoned and speaking order.

5. Shri A.S. Raizada, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by

directing the competent authority of the respondents to consider and decide the applicant's representation dated 11.01.2018 (Annexure A/5) with a reasoned and speaking order, within a period of 60 days from the date of receipt of certified copy of this order alongwith a copy of the O.A. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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